

ITEM NO.3

COURT NO.1

SECTION PIL-W

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**MISCELLANEOUS APPLICATION Diary No(s). 51110/2024**

(Arising out of impugned final judgment and order dated 03-10-2024 in W.P.(C) No. No. 1404/2023 passed by the Supreme Court of India)

SUKANYA SHANTHA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

**IA No. 252751/2024 - MODIFICATION OF COURT ORDER)**

**Date : 07-11-2024 These matters were called on for hearing today.**

**CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA**

**For Petitioner(s) Dr S. Muralidhar, Sr. Adv.  
Mr. Prasanna S., AOR  
Ms Disha Wadekar, Adv.**

**For Respondent(s) Ms Aishwarya Bhati, ASG  
Mr. Arvind Kumar Sharma, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 A clarification has been sought in the Miscellaneous Application to the effect that direction (iv) in the judgment of this Court dated 3 October 2024 shall not impact the collection of data by the National Crime Records Bureau (NCRB).
- 2 Dr S Muralidhar, senior counsel appearing on behalf of the petitioner with Ms Disha Wadekar, counsel submits that such a clarification may be issued so as not to impede the work of the NCRB.

- 3 Ms Aishwarya Bhati, Additional Solicitor General submits that she also has instructions to the effect that such a clarification may be issued by this Court.
- 4 Therefore, without prejudice to the generality of instructions or their implementation as issued by this Court, it is clarified that direction (iv) will not impede the collection of data by the NCRB.
- 5 The Miscellaneous Application is accordingly disposed of.
- 6 Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**